

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

**ORDERS OF THE BENCH**

**Date of Order: 24.09.2012**

**OA No. 641/2012**

Mr. C.B. Sharma, counsel for applicant.

Heard learned counsel appearing for the applicant.

2. By way of filing the present O.A., the applicant has prayed that the respondents may be directed to allow him promotion on the post of Senior Hindi Translator in pay band Rs. 9300-34800, grade pay Rs. 4600/- in Western Region, HQ, Jaipur, after considering his request dated 20.07.2012 (Annexure A/1), with further prayer that the respondents may be directed to give effect to the re-allotment order dated 03.02.2010 (Annexure A/5) and not to keep the same in abeyance as ordered vide order dated 04.03.2010 (Annexure A/6).

3. From bare perusal of the pleadings as well as documents available on record, it reveals that the applicant has filed a representation dated 20.07.2012 (Annexure A/1) before the respondents, which is still pending for consideration before the respondents. In view of this, we are of the view that the ends of justice would be met if the respondents are directed to consider and decide the representation dated 20.07.2012 (Annexure A/1) by passing a reasoned and speaking order.

4. Consequently, the respondents are directed to consider and decide the representation of the applicant dated 20.07.2012 (Annexure A/1) strictly in accordance with the provision of law and shall pass a reasoned and speaking order expeditiously but in any case not later than a period of three months from the date of receipt of a copy of this order.

5. However, if any prejudicial order against the interest of the applicant is passed by the respondents, the applicant will be at liberty to challenge the same by way of filing the substantive Original Application.

6. With these observations and directions, the Original Application stands disposed of with no order as to costs.

*Anil Kumar*  
(ANIL KUMAR)  
MEMBER (A)

*J.C. S. Rathore*  
(JUSTICE K.S. RATHORE)  
MEMBER (J)